

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-129(PB)/2019

IN THE MATTER OF:

Gurpreet Singh Applicant/petitioner
v.
Indirapuram Habitat Centre Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. Vinod Kumar Chaurasia, Adv.
For the Respondent Mr. Ashutosh Gupta, Mr. Gaurav Rana &
Mr. Abhishek Aggarwal, Advs.

ORDER

In the connected matter i.e. CP. No. (IB)-1397(PB)/2019 myself (Chief Justice (Rtd.) M.M. Kumar, President) and Hon'ble Dr. V.K. Subburaj, Member (Technical) have reserved the order in respect of the same corporate debtor. The order is to be pronounced tomorrow, therefore, all these matters be posted for further consideration on 22.08.2019.


(M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)